IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 1118/2016

IN TI	HE	MA	TTE	R	OF:

Kusam Marwah & Anr.

.....Petitioner

Vardhman Infradevelopers Private Ltd.

.....Respondent

SECTION: UNDER SECTION 433(e) & 434 of the Companies Act

Order delivered on 18.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s)

For the Respondent(s) :

Shri Dinesh Dogra, Advocate

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition. As per the statement made at the bar he has instructions to do so.

Consequently, the petition is dismissed as withdrawn with liberty to file fresh one on the same cause of action before any other forum.

> (CHIEF JUSTICE M.M. KUMAR) PRESIDENT

> > (DEEPA KRISHAN) (MEMBER TECHNICAL)

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18.07.2017 Vineet